

CCP No.67/08 in O.A. No.1504/06

04.06.2008 HON'BLE MR. JUSTICE A. K. YOG, MEMBER-J HON'BLE MR. K. S. MENON, MEMBER-A

Heard Shri P. K. Kesari learned counsel for the applicant and the Senior Standing counsel on behaf of opposite parties.

Shri S. Singh, Advocate points out that vide order dated 29.04.2008, this Tribunal has extended the original time of three months contemplated in the order of the Tribunal dated 07.01.2008 by extending it for six months. According to Shri S. Singh, this period will expire on 28.10.2008. The contempt petition is dated 28.04.2008 presented in the registry on 09.05.2008. There appears gap in communication.

In view of the above circumstances this contempt petition is premature and consign to record without further order with liberty to file contempt petition, if so warranted and advised in future.

A.M.

J.M.

/ns/